

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

CP NO. 212/2004 IN  
OA NO. 2633/2003

This the 16<sup>th</sup> day of September, 2004

HON'BLE SHRI V.K.MAJOTRA, VICE CHAIRMAN (A)  
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Jagmohan Singh  
S/o Sh. Tirath Singh  
Working as Superintendent Grade I,  
General Branch,  
Headquarters Office,  
Northern Railway,  
Baroda House,  
New Delhi.

-Applicant

(By Advocate: Shri T.S. Pandey with Shri H.P.  
Chakravorty)

Versus

1. Shri R.K. Singh  
Chairman,  
Railway Board,  
New Delhi.
2. Sh. R.R.Jaruhar,  
General Manager,  
Northern Railway, Baroda House,  
New Delhi.

(By Advocate: Sh. H.K.Gangwani)

.... Respondents

ORDER (ORAL)

Hon'ble Shri V.K.Majotra, Vice Chairman (A)

Admittedly, Hon'ble High Court has stayed contempt proceedings.  
CP as such is disposed of and notices to the respondents are discharged.  
Applicant shall have liberty to revive the same in terms of orders of the  
Hon'ble High Court, if necessary.

*S. Raju*  
(Shanker Raju)  
Member (J)

cc.

*V.K. Majotra*  
(V.K. Majotra)  
Vice Chairman (A)